

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 81/2017 in T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New)
C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017**

Name of the Company:

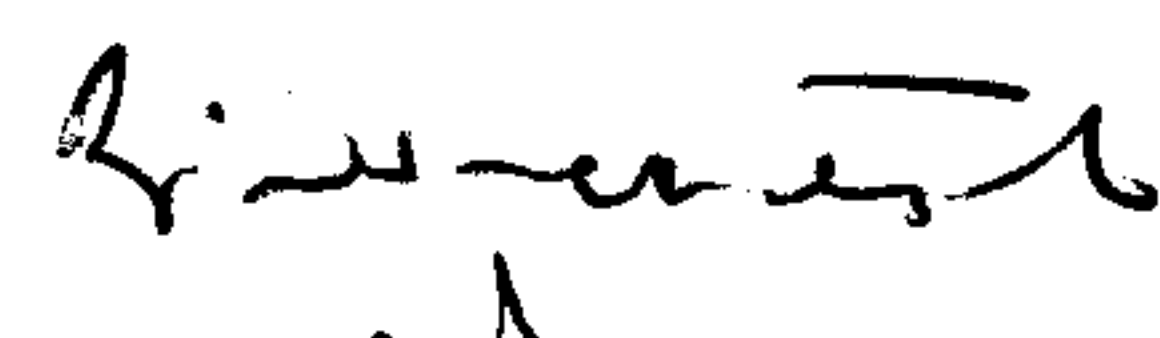




Peter Leonidas & Anr.

V/s

Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 58-59 (2013) and Section 397-398 of
the Companies Act, 1956;

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	BIJAL CHHATRAPATI ARVIND PARIKH for J. SAGAR ASSOCIATES	ADVOCATE	PETITIONER Nos 1 & 2	 
2.	Navin Pahwa Thakkar and Pahwa Adv	Adv	Rg	
3.	Rushabh. H. Shah	Advocate	R3 - R4	
4.	Rohan A. Shah	Advocate	R. 2	

ORDER

Learned Advocate Mr. Bijal Chhatrapati with Learned Advocate Mr. Arvind Parikh present for Original Petitioners. Learned Advocate Mr. Navin Pahwa present for Original Respondent no. 1. Learned Advocate Mr. Rohan Shah present for Original Respondent no. 2. Learned Advocate Mr. Rushabh Shah present for Original Respondents no. 3 and 4. None present for other Original Respondents.

Affidavit of service filed.

Respondents no. 1, 2, 3 and 4 Counsels requested time to file reply.

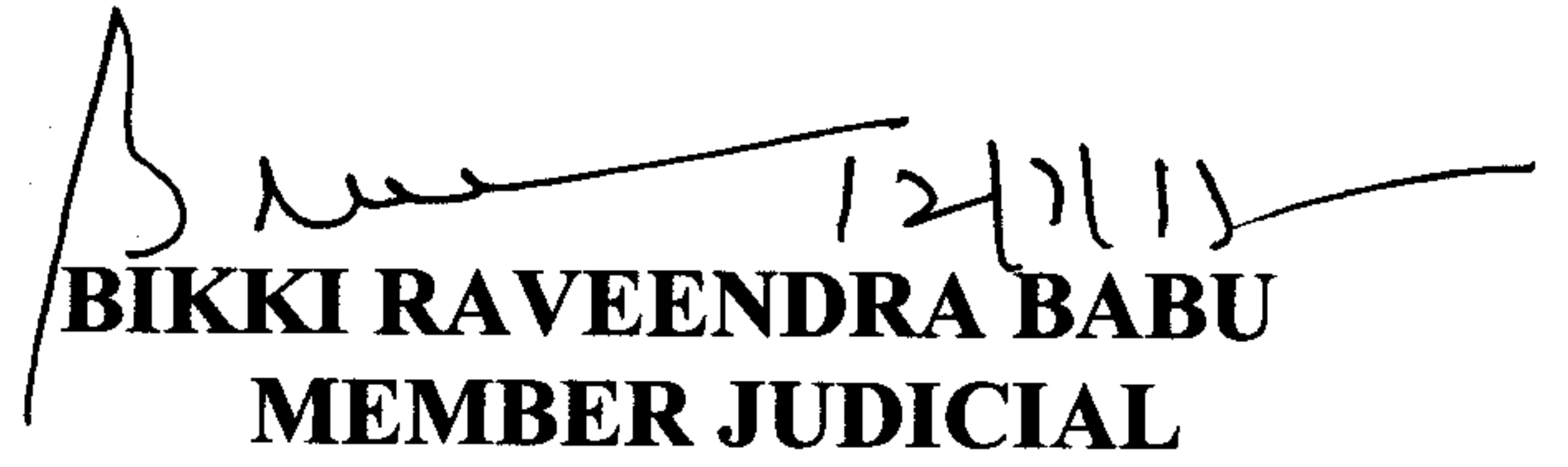
None appeared for propose party.

It appears that Respondent no. 5 is not served with notice so far.

Petitioner is directed to issue fresh notice to Respondent no. 5 and shall file proof of service.

Respondents no. 1 to 4 and proposed party shall file reply within two weeks serving copy to the petitioner.

List the matter on 22.08.2017.

 12/7/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of July, 2017.